

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES "G" : DELHI  
[THROUGH VIDEO CONFERENCING]  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER  
ITA.No.1864/Del./2016  
Assessment Year – 2009-2010

Shri Dinesh Kumar Mathur, F-10/4, Vasant Vihar, New Delhi-110057. PAN AAIPM9342D	vs.	The Income Tax Officer, Old Ward-24(4), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Rajneesh Mathur, C.A.
For Revenue :	-None-

Date of Hearing :	03.05.2021
Date of Pronouncement :	03.05.2021

**ORDER**

**PER BHAVNESH SAINI, J.M.**

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-34, New Delhi, Dated 04.01.2016, for the A.Y. 2009-2010.

2. The Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter in issue is

settled in VIVAD SE VISHWAS SCHEME, 2020 and Form No.3 have already been issued.

3. In view of the above, appeal of Assessee is dismissed as withdrawn, subject to issue of statutory Forms in favour of the assessee.

Order pronounced in the open Court.

Sd/-  
(O.P. KANT)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Delhi, Dated 03<sup>rd</sup> May, 2021

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :  
Delhi.